

या अफसर द्वारा उन का जा मलाह दी जाती है वह उसकी ग्राहक म छिप। मंत्री महोदय का दायित्व इस मदन के प्रति है। इस के बीच म अफसर कहा धरते हैं? अफसर और मंत्री का मामला वह धापम मे निपटा नें। आप को यह स्पष्ट निवेदन। चार्टिंग कि इस मदन म अफसरा को चर्चा नहीं हानी चाहिए। एक अफसर— श्री एच० एम० पटना—यहां बैठे हुए है। उन का भी इसी तरह घनीग गया था।

समाचार लाबनर क लिए यह बहुत महत्व का मुद्दा है। हम अफसरा का नहीं जानते हैं। हम मंत्री का जानते हैं।

(Interruptions)

SHRI MADHU LIMAYI We are not concerned with the officer you should punish the officer

MR. SPEAKER There are two points in which the Minister has already owned his mistake. He has already expressed his regrets for that. What has happened is that instead of coming before the House, they have been laying them on the table of the Library. There is a lot of difference between the Library and this House.

SHRI ATAI BIHARI VAJPAYEE (Gwalior) There was no intention to suppress the reports.

MR. SPEAKER The reports did come when they came to the Library. They thought they were only to be given to the Library, which was wrong. He has owned the mistake. In view of that I drop this matter.

SHRI JYOTIRMOY BOSU On a point of order. We have every right to pursue this matter.

MR. SPEAKER No.

SHRI JYOTIRMOY BOSU The concerned section is section 62.

PROF. MADHU DANDAVATE My only purpose in raising the issue was to show that the right and authority of the

House was undermined. Now in view of the fact that he has expressed regret, in future such a violation of procedure will not take place.

अध्यक्ष महोदय जिस माननीय सदस्य ने यह मवाल उठाया था उन्हे न ता मिनिरट्ट मारक था बात मान ना है। अब श्री बसु क्या कहना चाहते हैं?

श्री ज्योतिर्मय बसु अब यह हाउस की प्राप्ति हा गया है।

MR. SPLAKLR I have given my ruling. You cannot hang a man who is owning his mistake. What else do you want?

SHRI JYOTIRMOY BOSU The concerned section makes the position very clear. We know the class character of this Government, to which Shri Gokhale belongs.

12.06 hrs

PAPERS LAID ON THE TABLE

REVIEWS AND ANNUAL REPORTS OF BHARAT HEAVY ELECTRICALS LTD, AND OF BHARAT PUMPS AND COMPRESSORS, LTD, ALLAHABAD

THE MINISTER OF HEAVY INDUSTRIES (SHRI T. A. PAI) I beg to lay on the Table a copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956

(i) (1) Review by the Government on the working of the Bharat Heavy Electricals Limited, New Delhi, for the year 1971-72

(ii) Annual Report of the Bharat Heavy Electricals Limited, New Delhi, for the year 1971-72 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon

[Placed in library See No. LT-5068/73]

[Shri T A Pai]

- (2) (i) Review by the Government on the working of the Bharat Pumps and Compressors Limited, Allahabad, for the year 1971-72

- (ii) Annual Report of the Bharat Pumps and Compressors Limited, Allahabad, for the year 1971-72 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon

[Placed in Library] See No LT-5069/73]

NOTIFICATIONS UNDER MOTOR VEHICLES ACT

THE MINISTER OF SHIPPING AND TRANSPORT (SHRI RAJ BAHADUR)

I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 133 of the Motor Vehicles Act, 1939 read with clause (c) (iii) of the Proclamation dated the 18th January, 1973 issued by the President in relation to the State of Andhra Pradesh

- (1) G O Ms No 740 published in Andhra Pradesh Gazette dated the 27th July, 1972 making certain amendments to the Andhra Pradesh Motor Vehicles Rules, 1964
- (2) G O Ms No.1189 published in Andhra Pradesh Gazette dated the 27th September, 1972 making certain amendment to the Andhra Pradesh Motor Vehicles Rules, 1964
- (3) G O Ms No 1296 published in Andhra Pradesh Gazette dated the 2nd November, 1972 making certain amendment to the Andhra Pradesh Motor Vehicles Rules, 1964

[Placed in Library]. See No. LT-5070/73]

SUMMARY OF MAIN CONCLUSIONS AND RECOMMENDATIONS OF EXPERT COMMITTEE ON UNEMPLOYMENT AND REPORT OF COURT OF ENQUIRY INTO NOONODIHITPUR COLLIERY ACCIDENT

THE MINISTER OF LABOUR AND REHABILITATION (SHRI RAGHU-NATHA REDDY) I beg to lay on the Table -

- (1) (i) A copy of the summary of the main conclusions and recommendations of the Expert Committee on Unemployment
- (ii) A statement explaining the reasons for not laying Hindi version of the above document

[Placed in Library See No IT-5071/73]

- (2) (i) A copy of Report of the Court of Enquiry into the Noonodihitpur Colliery accident which occurred on 18-3-1973

- (ii) A statement (Hindi and English versions) explaining the reasons for not laying the Hindi version of the above Report

[Placed in Library] See No LT-5072/73]

CENTRAL EXCISE (FOURTH AMENDMENT) RULES AND NOTIFICATIONS UNDER CENTRAL EXCISE RULES, NOTIFICATION UNDER CUSTOMS ACT, ANNUAL REPORT ON THE WORKING OF INDUSTRIAL AND COMMERCIAL UNDERTAKINGS OF GOVERNMENT

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRIMATI SUSHILA ROHATGI) On behalf of Shri K R Ganesh,

I beg to lay on the Table -

- (1) A copy of the Central Excise (Fourth Amendment) Rules, 1973 (Hindi and English versions) published in Notification No G S R 432 in Gazette of India dated the 28th April, 1973